IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH - COURT NO. – III

Service Tax Appeal No. 610 of 2012

(Arising out of Order-in-Original No.14 & 15/2012 dated 23.08.2012 passed by the Commissioner of Central Excise, Chennai IV)

M/s.Sri Marg Enterprises **Appellant**
No. 9, Muthu Nagar
Poonamalli,
Chennai – 600 056.

Vs.

Commissioner of Service Tax **Respondent**
Newry Towers
2054, 2nd Avenue,
12th Main Road, Anna Nagar
Chennai – 600 040.

WITH

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APPEARANCE:

Shri S. Sivaramakrishnan , Advocate for the Appellant
Shri B. Balamurugan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. 41248-41249 / 2019

Date of Hearing: 31.10.2019
Date of Decision: 31.10.2019

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeals are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issue for the dispute pertaining to this appeal. Appeals are dismissed as withdrawn.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

(**P. VENKATA SUBBA RAO**)
Member (Technical)

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